SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 9824/2025

[Arising out of impugned final judgment and order dated 19-02-2025 in WP No. 26156/2022 19-02-2025 in WP No. 25699/2022 19-02-2025 in WP No. 26136/2022 passed by the High Court of Karnataka at Bengaluru]

CHIRAG SEN & ANR. ETC.

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

(IA No.49563/2025-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER, IA No.49564/2025- EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.49565/2025- EXEMPTION FROM FILING O.T., IA No.50167/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 25-02-2025 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SUDHANSHU DHULIA HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. C A Sundaram, Sr. Adv.

Ms. Rohini Musa, AOR

Mr. Badri Vishal, Adv.

Mr. Nipun Katyal, Adv.

Mr. Varun Joshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Issue notice, returnable on 16.04.2025.

Until further orders, further proceedings in connection with FIR/Crime No.194/2022 dated 01.12.2022 registered by High Grounds Police Station, Bengaluru, Karnataka, shall remain stayed.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR) ASSISTANT REGISTRAR